

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.15760/2024

[Arising out of impugned final judgment and order dated 09-07-2024 in A482 No.1820/2024 passed by the High Court of Judicature at Allahabad]

DEV KUMAR SHARMA

Petitioner

VERSUS

STATE OF U.P. & ORS.

Respondents

(FOR ADMISSION; I.A. No.261353/2024-EXEMPTION FROM FILING O.T.)

Date : 18-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Satish Tamta, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mrs. Bimla Sharma, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in eight weeks.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)